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CRM-M-42206-2023**PRITPAL SINGH VS. STATE OF PUNJAB**

Present : Mr. G.S. Kaura, Advocate
for the petitioner.

Mr. Jaiteshwar S. Bhandari, AAG, Punjab.

Contends that petitioner is in custody since 20.12.2022. Further submits that charges are yet to be considered and accused namely Deepak @ Tinu who ran away, was arrested on 31.10.2022.

Learned State counsel seeks time to verify the above factual position.

Posted on 25.01.2024.

In the meantime, petitioner is ordered to be released on interim bail in the present case till the next date of hearing on furnishing bail bonds and surety bonds to the satisfaction of learned trial Court/Duty Magistrate concerned.

**(MAHABIR SINGH SINDHU)
JUDGE**

14.11.2023

Harish Kumar